

bonus immediately before R.L.C. Madras?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) No, Sir.

(b) Joint discussions were held by the Assistant Labour Commissioner (C), Madras with the management regarding ex-gratia payments to the employes of Medical Store Depot, Madras, but the local management had no authority to enter an agreement on this subject.

(c) No. Sir.

Assessment of House Tax in 'J' Block of Pitam Pura, Delhi

6086. SHRI VIRBHADRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the houses constructed on 126 metres plots in 'J' Block of Pitam Pura (now Maurya Enclave) have been assessed for house tax;

(b) if not, the reasons therefor;

(c) what is the amount of house tax of such houses which have already been assessed for house tax;

(d) whether the above mentioned house tax assessment has been made keeping in view the Supreme Court judgement of December 20, 1979 (AIR 1980 SC 541) according to which assessments are to be made according to standard rent; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VENKATA-SABBAIAH): (a) The Municipal Corporation of Delhi has reported that assessment proceedings as per provisions of the Delhi Municipal Corporation Act, 1957 have been started in respect of the houses built on 126 metres plots in 'J' Block, Pitam Pura, Delhi.

(b) Does not arise.

(c) According to the Municipal Corporation of Delhi, the property taxes work out to Rs. 16,443 per annum in respect of cases so far finalised.

(d) According to the Corporation, assessment has been finalised in accordance with law as interpreted by various court decisions including Supreme Court judgement of December 20, 1979.

(e) Does not arise.

Transfer of Tribal Land in Dhanbad

6087. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware about the total area of tribal land transferred to the non-tribals, collieries and industries in Dhanbad district of Bihar in the last 30 years; if so, the details thereof;

(b) whether the provision of Chhotanagpur Tenancy Act for the tribals were respected; if not, the steps taken thereon;

(c) the area of land restored to the Tribals till 1 January, 1982; and

(d) whether Government propose to make a detailed survey of the large scale plunder of tribal property in Dhanbad creating a social tension there and if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

Inclusion of Kasaragod Taluk of Kerala in Karnataka State

6088. SHRI OSCAR FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what action Government propose take regarding the representation of people of Kasaragod Taluk in Kerala State for being included in the State of Karnataka; and

(b) whether Government propose to call a meeting of Chief Ministers of the concerned States to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). There exist differences between the Governments of Karnataka and Kerala in regard to their inter-State boundary. This boundary dispute can be resolved only with the willing cooperation of the two State Governments and towards this end the Central Government will be glad to extend all assistance to these Governments.

Promotion of clerks of Central Secretariat Clerical Service Cadre

6089. SHRI RATANSINGH RAJDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the chances of promotion of clerks of CSCS cadre are very remote;

(b) whether Government propose to increase the quota for departmental promotion of experience and qualified clerks by reducing the percentage of direct recruitment to their next grade; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VENKATA-SABBAIAH): (a) and (b). No Sir.

(c) At present, there is no stagnation in the Central Secretariat Clerical Service. In 1979, the Central Secretariat Clerical Service was restructured resulting in the upgradation of about 1600 posts of Lower Division Clerks to that of Upper Division Clerks. Further, zones of promotion from the grade of Lower Division Clerk to Upper Division Clerk to the grade of Assistant were issued on 17-12-1981, covering all the eligible Lower Division Clerks with 8 years approved service and all the Upper Division Clerks satisfying the eligibility condition

of years of approved service prescribed in the rules for promotion to the next higher grade.

Persons working as cutting and tailoring Instructors in Grih Kalyan-Kendra, New Delhi

6090. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons working at present as Cutting and Tailoring Instructors (Teachers) in the various Branches of Grih Kalyan Kendra, Mahadev Road, New Delhi, Branch-wise and how many out of them belong to Scheduled Caste and Scheduled Tribe;

(b) whether it is a fact that reserved quota for SC/ST has not been completed for a long time; and

(c) if so, what action Government propose to take to complete the quota during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The information is given in the attached statement.

(b) and (c). The scheme of employment in the Grih Galyan Kendra (GKK) aims at helping the dependents of low paid employees of the Government with a view to enable them to gain practical training and experience in the GKK as also to improve their career prospects elsewhere. The provision of a regular career to the employees has never been envisaged and such employees are not on regular scale of pay but are only paid an honoraria. The dependents of Government servants are given employment on the basis of their financial needs without holding any entry test or examination and without insisting on any specific educational qualifications and age etc. The posts are not also being advertised. In view of this, no specific reservation has been provided for Scheduled Castes and Scheduled Tribes for employment under the GKK.